



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 27]

नई दिल्ली, सोमवार, मई 9, 2016/वैशाख 19, 1938 (शक)

No. 27]

NEW DELHI, MONDAY, MAY 9, 2016/VAISAKHA 19, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th May, 2016/Vaisakha 19, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 6th May, 2016, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) ACT, 2016

No. 24 OF 2016

[6th May, 2016.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2016.

Short title
and com-
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different States and any reference in any provision to the commencement of this Act shall be construed in relation to any State as a reference to the coming into force of that provision in that State.

Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—

C.O. 19.

(a) in Part V.—*Haryana*.—

(i) after entry 1, insert,—

"1A. Aheria, Aheri, Hari, Heri, Thori, Turi";

(ii) after entry 29, insert,—

"29A. Rai Sikh";

(b) in Part VIII.—*Kerala*, for entries 36 and 37, substitute—

"36. Malayan (in the areas comprising the Kannur, Kasaragode, Kozhikode and Wayanad districts)

37. Mannan, Pathiyam, Perumannan, Peruvannan, Vannan, Velan";

(c) in Part XIII.—*Odisha*, omit entries 8 and 49;

(d) in Part XIX.—*West Bengal*, for entry 60, substitute—

"60. Chain";

(e) in Part XXIII.—*Chhattisgarh*, for entry 25, substitute—

"25. Ghasi, Ghasia, Sais, Sahis, Sarathi, Soot-Sarathi, Thanwar".

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.